(1)

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

INDEX

IN

RESPONSE AFFIDAVIT

(On behalf of the Respondent No.4 i.e. Principal Chief Conservator of Forests/HoFF, Uttarakhand, Dehradun)

IN

O.A. No. 780 OF 2024

Parmjeet Singh & Ors. ....Applicant

Versus

Union of India & Ors. ....Respondents

S. No.	Particulars	P. Nos.
1.	Index	1
2.	Response Affidavit	2-5
3.	**ANNEXURE-1** True/photocopy of the letter dated 12.08.2024	6-7

Dated: /09/2024

Anjali Rajput
Panel Counsel
Government of Uttarakhand

(2)

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

RESPONSE AFFIDAVIT

(On behalf of the Respondent No.4 i.e. Principal Chief Conservator of Forests/HoFF, Uttarakhand, Dehradun)

IN

O.A. No. 780 OF 2024

Parmjeet Singh ....Applicant

Versus

State of Uttarakhand & Ors. ....Respondents

NOTARY Rajender Singh Negi Advocate Dehradun District Reg. No. 9(01)2... GOVT. OF UTTARAKHAND (INDIA) NOTARIAL NOTARIAL

Affidavit of Neeraj Kumar, aged about 57 years, S/o Late Mahendra Nath Sharma, presently posted as Divisional Forest Officer, Dehradun Forest Division, Uttarakhand.

(Deponent)

1. That the deponent is posted as Divisional Forest Officer, Dehradun Forest Division, Uttarakhand. However, the deponent has not been arrayed as Respondent in the present matter but Principal Chief Conservator of Forests (HoFF), Uttarakhand has been arrayed as Respondent No.4 and the deponent has been authorized by the Respondent No.4 to file the present Response affidavit in the above captioned matter as such he is competent to swear the present affidavit.

NOTARY Rajender Singh Negi Advocate Dehradun Reg. No. GOVT. OF UTTARAKHAND (INDIA)

2. That this Hon'ble Tribunal, after the course of the hearing, vide its order dated 12.07.2024 had admitted the present Original Application and ordered to applicant for service to deponent.

3. That as soon the deponent came to know about the proceedings and directions passed by this Hon'ble Tribunal vide its Order dated 12.07.2024, the deponent sought a detailed report from the concerned Sub-Divisional Officer, Rishikesh. And subsequently, the Sub-Divisional Officer, Rishikesh vide his letter 12.08.2024 had submitted his report to the deponent.

4. The following main facts are being highlighted here for kind perusal of this Hon'ble Tribunal as:

a) That SDO, Rishikesh had inspected the site where Shri Balaji Stone Crusher is located at Village Fatehpur Tanda, Tehsil Doiwala, and has taken the GPS Coordinates.

b) That on application of said GPS Coordinates on Google Maps, the distance of the above mentioned stone crusher has found to be 3.5 KMs from Rajaji Tiger Reserve and the Director, Rajaji Tiger Reserve has also affirmed the said fact in point no.4 of his letter dated 22.04.2024.

c) That since the Rajaji Tiger Reserve has yet to be notified as an Eco sensitive Zone therefore, as per the Office Memorandum dated 17.05.2022, issued by the MoEF CC, Government of India, the areas which are yet to notified, the sanction from NBWL/SCNBWL is essential to be taken for establishment of any project/activity in the

NOTARY
Rajender Singh Negi
Advocate
Dehradun District
Reg. No. 19(01)2/02
GOVT. OF UTTARAKHAND (INDIA)

(4)

said areas. The said sanction for establishing the stone crusher has also not been obtained which seems to be illegal.

5. That as per point No.13 of the Stone Crusher, Screening Plant, Mobile Screening Plant, Pulbrizer Plant, Haat Mix Plant, Redimix Plant Rules, 2021 dated 11.11.2021, issued by Urban Development (Mining) Department, Govt. of Uttarakhand, the Govt. grants license for setting up such plants on recommendation of District Magistrate/Director (Maha-Nideshak)., therefore, the deponent vide his letter dated 12.08.2024 has recommended to the District Magistrate, Dehradun to take further necessary action on the stone crusher plant in question. A copy of the letter dated 12.08.2024 is being annxed as **ANNEUXRE-1**.

6. That the deponent is a responsible Government servant having the highest regard for the Hon'ble Tribunal and orders passed by them. The deponent has always made his sincerest efforts to carry out the orders passed by this Hon'ble Tribunal in its letter and spirit and shall continue to do so in the future.

DEPONENT

VERIFICATION: -

I, Neeraj Kumar do hereby solemnly affirm and verify on oath that the contents of the above affidavit in paragraph nos. 1-4 are true to my personal knowledge and those in paragraph nos 5 are based on the perusal of records and those in paragraph nos — are based on legal advice. Nothing material has been concealed and no part of it is untrue. So help me God.

NOTARY
Rajender Singh Negi
Advocate
Dehradun District
Reg. No. 13(01)2002
GOVT. OF UTTARAKHAND (INDIA)

Place: Dehradun

DEPONENT

(5)

I, Avnish Gupta, Legal Assistant, Forest Department, Uttarakhand, Dehradun, do hereby declare that the person making this affidavit and alleging himself to be the same person who is known to me from the papers produced by him before me in this case.

IDENTIFIER

Solemnly affirmed before me on this day of 23rd September, 2024 at Dehradun at about 5:00 AM/PM by the deponent who has been identified by the aforesaid person.

I have satisfied myself by examining the deponent who understood the contents of this affidavit.

The person has signed in my presence on the affidavit.

NOTARY/OATH COMMSSIONER

NOTARY
Rajender Singh Negi

S.No. 5445/24

This Affidavit is Sworn before me by
Shri/Smt. Neeraj Kumar
who is identified by Shri A. Gupta
at Dehradun on 23/9/24

Rajender Singh Negi
Advocate & Notary, Dehradun

कार्यालय प्रभागीय वनाधिकारी,देहरादून वन प्रभाग।

पत्रांक 702 / 21-5, देहरादून, दिनांक- 12 अगस्त,2024

सेवा में,

जिलाधिकारी
देहरादून।

विषय : श्री बालाजी स्टोन क्रेशर ग्राम फतेहपुर टाण्डा तहसील डोईवाला द्वारा नियमो का उल्लंघन किये जाने के सम्बन्ध में।

सदर्भ : आपका पत्रांक 1491/खनिज-अनु0/2024, दिनांक 07.05.2024 एवं पत्रांक संख्या 1492/खनिज-अनु0/2024, दिनांक 07.05.2024

महोदय,

उपरोक्त विषयक संदर्भित पत्रों से प्राप्त विषयांकित प्रकरण में की गई शिकायत मे वन विभाग से सम्बन्धित बिन्दु संख्या 02 के क्रम में उप प्रभागीय वनाधिकारी ऋषिकेश के द्वारा जांच कर अपने पत्रांक संख्या 277/21-8 दिनांक 12.08.2024 से जांच आख्या प्रेषित की गई है, जिसके अनुसार आख्या निम्न प्रकार प्रेषित है--

1. श्री बालाजी स्टोन क्रेशर, ग्राम फतेहपुर टाण्डा,तहसील-- डोईवाला में स्थापित है श्री बालाजी स्टोन क्रेशर के सह-स्वामी श्री कुलदीप सिंह की उपस्थिति में उप प्रभागीय वनाधिकारी ऋषिकेश के द्वारा दिनांक 10.08.2024 को स्टोन क्रेशर प्लांट की G.P.S Coordinates लिये गये **(संलग्नक–1)**

2. स्टोन क्रेशर प्लांट के G.P.S Coordinates से गूगल मैप्स पर दूरी मापने पर प्लांट की राजाजी टाइगर रिजर्व की सीमा से दूरी लगभग 3.5 कि0मी0 दर्शायी गयी है (संलग्नक–2)। जिसकी पुष्टि निदेशक, राजाजी टाइगर रिजर्व के द्वारा भी अपने पत्र सं0 445/22-1(5), दिनांक 18.04.2024 की बिन्दु संख्या (4) में की गई है। **(संलग्नक–3)**

3. NBWL/SCNBWL से अनुमति के सम्बन्ध में पूछताछ करने पर श्री बालाजी स्टोन क्रेशर के सह-स्वामी श्री कुलदीप सिंह ने अनुमति प्राप्त न होना स्वीकार किया। साथ ही उनके द्वारा माननीय सर्वोच्च न्यायालय के कतिपय निर्णयों के अधीन अनुमति की आवश्यकता न होने हेतु कहा गया किन्तु अपने वक्तव्य के समर्थन में कोई भी पुष्ट प्रमाण नहीं दिया।

4. निदेशक/वन संरक्षक राजाजी टाईगर रिजर्व के पत्र संख्या 143/12-1 दिनांक 11.07.2024 **(संलग्नक–4)** के अनुसार राजाजी टाइगर रिजर्व का ईको सेन्साटिव जोन अभी तक नोटिफाई नहीं किया गया है तथा MoEFCC, GOI के Office Memorandum FC-11/119/2020 FC दिनांक 17,मई,2022 द्वारा स्पष्ट किया गया है कि जिन क्षेत्रों का ESZ का नोटिफिकेशन नही हुआ है तथा EIA Notification 2006 से आच्छादित एवं राष्ट्रीय पार्क/सेन्चुरी से 10 किमी0 से कम दूरी पर अवस्थित है, ऐसे क्षेत्रों में Project/Activity की स्थापना से पूर्व NBWL/SCNBWL से अनुमति प्राप्त करना आवश्यक है। उक्त के अतिरिक्त मा0 उच्चतम न्यायालय, नई दिल्ली द्वारा रिट याचिका सं0 202/1995 से सम्बन्धित I.A 1000/2003 में पारित निर्णय दिनांक 03.06.2022 के बिन्दु सं0 44 (एच) का

Scanned with OKEN Scanner

उद्धरण निम्न प्रकार है — " In respect of sanctuaries or national parks for which the proposal of a State or Union Territory has not been given, the 10 kilometres buffer zone as ESZ , as indicated in the order passed by this Court on 4th December 2006 in the case of Goa Foundation (supra) and also contained in the Guidelines of 9th February 2011 shall be implemented. Within that area, the entire set of restrictions concerning as ESZ shall operate till a final decision in that regard is arrived at"

5. उपरोक्त दिशा निर्देश के आलोक में NBWL/SCNBWL से अनुमति प्राप्त किये बिना, श्री बालाजी स्टोन क्रेशर, ग्राम फतेहपुर टाण्डा,तहसील– डोईवाला को संचालित करना नियम विरुद्ध प्रतीत होता है। उत्तराखण्ड शासन औद्योगिक विकास (खनन) अनुभाग–1 संख्या–1924/VII A 1/2024/03(101)2021 देहरादूनः दिनांक 11 नवम्बर, 2021 से प्रख्यापित उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लान्ट, मोबाईल स्क्रीनिंग प्लान्ट, पल्वराईजर प्लान्ट, हाट मिक्स प्लान्ट, रेडिमिक्स प्लान्ट अनुज्ञा नीति,2021 के बिन्दु संख्या 13 (संलग्नक–5) के अनुसार

" जिलाधिकारी एवं महा निदेशक की संस्तुति पर स्टोन क्रेशर/स्क्रीनिंग प्लान्ट की स्थापना एवं उप खनिज भण्डारण की अनुज्ञा 10 वर्ष की अवधि हेतु शासन द्वारा स्वीकृत की जायेगी"।

अतः उक्त क्रम में श्री बालाजी स्टोन क्रेशर, ग्राम फतेहपुर टाण्डा,तहसील– डोईवाला के विरूद्व आवश्यक अग्रेत्तर कार्यवाही अपने स्तर से करने की कृपा करें। प्रकरण मा0 एन0जी0टी0 में मूल आवेदन संख्या 780/2024 (IA No. 294/2024) में विचाराधीन है जिसमें दिनांक 22.08.2024 को सुनवाई हेतु तिथि निर्धारित है। अतः अनुरोध है कि उक्त का संज्ञान लेते हुये आवश्यक कार्यवाही करने की कृपा करें।

संलग्नकः उपरोक्तानुसार।

भवदीय,

(नीरज कुमार)
प्रभागीय वनाधिकारी
देहरादून वन प्रभाग,देहरादून।

पत्रांकः– 702 / 21-5 तद्‌दिनांकित।
प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. प्रमुख वन संरक्षक (HoFF) उत्तराखण्ड, देहरादून।
2. अपर प्रमुख वन संरक्षक, पर्यावरण, उत्तराखण्ड देहरादून।
3. मुख्य वन संरक्षक (गढ़वाल), उत्तराखण्ड, पौडी।
4. वन संरक्षक, शिवालिक वृत्त, उत्तराखण्ड, देहरादून।

प्रभागीय वनाधिकारी
देहरादून वन प्रभाग,देहरादून।

-2-

Scanned with OKEN Scann